

(iii) Development Council for Bicycles, Sewing machines and Instruments. [Placed in Library. See No. LT-2034/60].

(iv) Development Council for Sugar. [Placed in Library. See No. LT-2035/60].

(v) Development Council for Heavy Electrical Industries. [Placed in Library. See No. LT-2036/60].

(vi) Development Council for Light Electrical Industries. [Placed in Library. See No. LT-2037/60].

(vii) Development Council for Drugs, Dyes and Intermediates. [Placed in Library. See No. LT-2038/60].

(viii) Development Council for Alkalies and Allied Industries. [Placed in Library. See No. LT-2039/60].

(ix) Development Council for Woollen Textiles. [Placed in Library. See No. LT-2040/60].

(x) Development Council for Art Silk Textiles. [Placed in Library. See No. LT-2041/60].

(xi) Development Council for Non-ferrous metals. [Placed in Library. See No. LT-2042/60].

(xii) Development Council for Machine Tools. [Placed in Library. See No. LT-2043/60].

(xiii) Development Council for Oil-based and Plastic Industries. [Placed in Library. See No. LT-2044/60].

(xiv) Development Council for Food Processing Industries. [Placed in Library. See No. LT-2045/60].

(xv) Development Council for Alcohol and Fermentation. [Placed in Library. See No. LT-2046/60].

CONVENTIONS AND RECOMMENDATIONS
ADOPTED BY I.L.C.

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table a copy of each of the following papers:—

(i) Conventions and Recommendations adopted by the International Labour Conference at its 42nd Session held at Geneva in June, 1958.

(ii) Statement showing the action taken or proposed to be taken by the Government of India on the above Conventions and Recommendations. [Placed in Library. See No. LT-2047/60].

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12.05 hrs.

BUSINESS OF THE HOUSE

Shri Satya Narayan Sinha: Sir, with your permission, I rise to announce that Government Business in this House for the week commencing 28th March will consist of:—

(1) Discussion on incidents of firing which occurred in Langa Township near Capetown, South Africa, on March 21, 1960, on a motion to be made by the Prime Minister on Monday, March 28, after Question Hour.

(2) Any item of Government Business carried over from today's Order Paper.

(3) Discussion and voting of Demands for Grants in respect of:—

Ministry of Commerce and Industry.

[Shri Satya Narain Sinha]

Ministry of Community Development and Co-operation.
Ministry of Health.

Ministry of Steel, Mines and Fuel.

(4) Consideration of a motion for reference of the Bombay Re-organisation Bill, 1960, to a Joint Committee on the 31st March, 1960.

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12.06 hrs.

DEMANDS FOR GRANTS—contd.
MINISTRY OF HOME AFFAIRS—contd.

Mr. Speaker: The House will now resume further discussion and voting on the Demands for Grants under the control of the Ministry of Home Affairs.
—Shri Mahanty.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I should like to make a slight correction to what I said yesterday. I made a reference to a departmental examination. It was a departmental examination for R.T.E. Grade III, and not Grade II. Secondly, what I said about promotion to Grade II remains as it is, namely, merit basis and seniority basis,—nothing particular.

Mr. Speaker: Shri Mahanty—hon. Members may take ten minutes each.

Shri Hem Barua (Gauhati): May we know, Sir, when the hon. Minister is likely to reply?

Mr. Speaker: How much time will the hon. Minister take?

Shri Datar: He will take about an hour.

Mr. Speaker: We have got 2 hours 45 minutes. We must take up the non-official business at 3.30 today. Between now and 3.30 we have got 3½ hours. 2½ hours will be devoted to this, after which we will take up the next. item also.

Shri Vajpayee (Balrampur): The time may be extended.

Shri Satya Narayan Sinha: If the debate on these Demands go up to 3-30, the Government will have no objection.

Mr. Speaker: All right. I will call the hon. Minister at 3-30. From now we will have 2½ hours. If hon. Members will confine their remarks to ten or twelve minutes we can accommodate some more hon. Members.

Shri Braj Raj Singh (Firozabad): I may point out, Sir, that very few Members from the Opposition got chance yesterday.

Mr. Speaker: No, I am not ignoring even a single group. I have been calling one after the other. Some Opposition groups ignore the existence of unattached Members, and I find it very difficult. Every group insists upon its being called. There are two or three groups here, but there are as many as 30 or 40 unattached Members.

Shri Sinhasan Singh (Gorakhpur): Sir, the division of time on the basis of 2/3rd to this side and 1/3rd to the Opposition affects us because most of the time out of this 2/3 is taken up by hon. Ministers. Therefore, the Ministers' time should ordinarily be excluded from the total time which is divided, because the Ministers reply to the arguments put forward by both the sides.

Mr. Speaker: Let it continue as it is for this session, I will consider the matter for the next session.

Shri Braj Raj Singh: May I, Sir, reply to the point raised by my hon. friend. During the debate on the Demands relating to the Ministry which we took up earlier, much more time than their quota, about 50 per cent was given to them.

Shri S. L. Saksena (Maharajganj): Sir, the time may be divided 50:50.

Mr. Speaker: Order, order. Shri Mahanty.

Shri Mahanty (Dhenkanal): Mr. Speaker, Sir, the time at my disposal being very short I would like to ad-